

OFFER OPENING ADVERTISEMENT FOR THE BUY BACK OF EQUITY SHARES THROUGH TENDER OFFER UNDER THE SECURITIES AND EXCHANGE BOARD OF INDIA (BUYBACK OF SECURITIES) REGULATIONS, 2018, AS AMENDED, ("BUYBACK REGULATIONS") FOR THE ATTENTION OF EQUITY SHAREHOLDERS / BENEFICIAL OWNERS OF THE EQUITY SHARES OF GRANULES INDIA LIMITED.



## Granules India Limited

Registered & Corporate Office: Second Floor, Block III, My Home Hub, Madhapur, Cyberabad, Hyderabad - 500 081, Telangana. CIN: L24110TG1991PLC012471  
Tel. No.: +91 40 69043500; Facsimile: +91 40-23115145; Website: www.granulesindia.com; Email: investorrelations@granulesindia.com;  
Contact Person: Ms. Chaitanya Tummala, Company Secretary & Compliance Officer

**PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS / BENEFICIAL OWNERS OF THE EQUITY SHARES OF GRANULES INDIA LIMITED IN CONNECTION WITH THE BUYBACK OF EQUITY SHARES THROUGH THE TENDER OFFER UNDER THE BUYBACK REGULATIONS.**

OFFER FOR BUYBACK OF UPTO 62,50,000 (SIXTY TWO LAKHS AND FIFTY THOUSAND ONLY) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹1/- EACH ("EQUITY SHARES") OF GRANULES INDIA LIMITED (THE "BUYBACK"), REPRESENTING 2.52% OF THE TOTAL NUMBER OF EQUITY SHARES IN THE PAID-UP EQUITY SHARE CAPITAL OF THE COMPANY, AS ON MARCH 31, 2022, FROM ALL THE EQUITY SHAREHOLDERS / BENEFICIAL OWNERS OF THE FULLY PAID-UP EQUITY SHARES OF THE COMPANY AS ON THE RECORD DATE I.E. AUGUST 23, 2022 ("RECORD DATE"), ON A PROPORTIONATE BASIS, THROUGH THE "TENDER OFFER" ROUTE USING THE STOCK EXCHANGE MECHANISM, AT A PRICE OF ₹ 400/- (RUPEES FOUR HUNDRED ONLY) PER EQUITY SHARE (THE "BUYBACK PRICE"), PAYABLE IN CASH, FOR AN AGGREGATE AMOUNT NOT EXCEEDING ₹ 250 CRORES (RUPEES TWO HUNDRED AND FIFTY CRORES ONLY), EXCLUDING TRANSACTION COSTS (THE "BUYBACK SIZE"). AS REQUIRED UNDER THE BUYBACK REGULATIONS, EQUITY SHARES TO BE BOUGHT BACK ARE DIVIDED INTO TWO CATEGORIES: (I) RESERVED CATEGORY FOR SMALL SHAREHOLDERS AND (II) GENERAL CATEGORY FOR ALL OTHER ELIGIBLE SHAREHOLDERS.

This Offer Opening Advertisement is to be read together with:

- The public announcement, made in accordance with the Buyback Regulations, dated August 10, 2022 and published on August 11, 2022 in all editions of the Business Standard (English national daily), Business Standard (Hindi national daily) and Hyderabad edition of Nava Telangana, a Telugu daily newspaper (Telugu being the regional language at the place where the registered office of the Company is situated), each with wide circulation; and
- The Letter of Offer dated September 16, 2022 in connection with the Buyback ("Letter of Offer")

In terms of Regulation 8(i) of the Buyback Regulations, the Draft Letter of Offer was submitted to SEBI on August 20, 2022. SEBI, vide its letter bearing reference no. SEBI/HO/CFD/DCR2/VT/OW/48594/1 dated September 15, 2022 ("SEBI Observation Letter"), issued its comments on the Draft Letter of Offer in terms of Regulation 8(ii) of the Buyback Regulations. These comments have been suitably incorporated in the Letter of Offer.

The dispatch of the Letter of Offer to the Eligible Shareholders of the Company holding Equity Shares on the Record Date i.e. August 23, 2022 has been completed by September 20, 2022 through electronic mode to the shareholders whose e-mail ids are available with the Company and through speed post / registered post at the address registered in India for all the remaining shareholders.

The Letter of Offer and the Tender Forms are available on the website of the Company at (<https://granulesindia.com/investors/investor-resources/buyback-2022/>); SEBI ([www.sebi.gov.in](http://www.sebi.gov.in)), the Registrar to the Buyback at (<https://kosmic.kfintech.com/karisma/buybackofferv2.aspx>) and the Stock Exchanges i.e., NSE ([www.nseindia.com](http://www.nseindia.com)) and BSE ([www.bseindia.com](http://www.bseindia.com)). In case of non-receipt of the Letter of Offer, the Eligible Shareholders, if they so desire, may download the Letter of Offer or the Tender Forms from the websites indicated above.

The schedule of activities for the Buyback is as follows:

Activity	Schedule of activities	
	Date	Day
Date of the Board meeting to approve the proposal for Buyback of Equity Shares	August 9, 2022	Tuesday
Date of Public Announcement for the Buyback	August 10, 2022	Wednesday
Date of publication of Public Announcement for the Buyback	August 11, 2022	Thursday
Record Date for determining the Buyback Entitlement and the names of Eligible Shareholders	August 23, 2022	Tuesday
<b>Buyback opens on/ date of opening of Buyback</b>	September 27, 2022	Tuesday
<b>Buyback closes on/ date of closing of Buyback</b>	October 11, 2022	Tuesday
Last date of receipt of completed Tender Forms and other specified documents including physical share certificates by the Registrar to the Buyback	October 11, 2022	Tuesday
Last date of verification of Tender Forms by the Registrar to the Buyback	October 11, 2022	Tuesday
Last date of intimation to the Designated Stock Exchange regarding Acceptance or non-acceptance of tendered Equity Shares	October 19, 2022	Wednesday
Last date of settlement of bids on the Designated Stock Exchange	October 20, 2022	Thursday
Last date of dispatch of share certificate(s) by the Registrar to the Buyback / unblocking / return of unaccepted demat Equity Shares by Designated Stock Exchange to Seller Member / Eligible Shareholders	October 20, 2022	Thursday
Last date for payment of consideration to Eligible Shareholders who participated in the Buyback	October 20, 2022	Thursday
Last date of extinguishment of Equity Shares bought back	October 25, 2022	Tuesday

Note: Where last dates are mentioned for certain activities, such activities may happen on or before the respective last dates. We request you to refer to the website of the Designated Stock Exchange for notice, if any, in this regard.

It may please be noted that the Buyback shall be implemented using the "Mechanism for acquisition of shares through Stock Exchange" notified by the SEBI Circulars and following the procedure prescribed in the Companies Act, 2013 read with the Companies (Share Capital and Debentures) Rules, 2014 and the Buyback Regulations and as may be determined by the Board and on such terms and conditions as may be permitted by law from time to time. In this regard, the Company has requested BSE to provide the Acquisition Window. For the purpose of this Buyback, BSE is the Designated Stock Exchange. All Eligible Shareholders may place orders in the Acquisition Window, through their respective stockbrokers ("Seller Broker") during normal trading hours of the secondary market.

In the event, the Seller Broker(s) of Eligible Shareholder is not registered with BSE, then the Eligible Shareholders can approach any BSE registered stockbroker and can register themselves by using quick unique client code ("UCC") facility through the BSE registered stock broker (after submitting all details as may be required by such BSE registered stock broker in compliance with applicable law). In case the Eligible Shareholders are unable to register using UCC facility through any other BSE registered broker, Eligible Shareholders may approach Company's Broker i.e. Motilal Oswal Financial Services Limited to place their bids, by using UCC facility after submitting requisite documents.

For details of the procedure for tender and settlement, please refer to the "Procedure for Tender Offer and Settlement" on page 39 of the Letter of Offer.

The non-receipt of the letter of offer by, or accidental omission to dispatch the Letter of Offer to any person who is eligible to receive the same to participate in the buyback, shall not invalidate the buyback offer in any way. In case of non-receipt of the Letter of Offer, Eligible Shareholders may participate in the offer by applying on the Tender Form downloaded from the Company's website i.e. (<https://granulesindia.com/investors/investor-resources/buyback-2022/>) or Registrar's portal (direct web link of the RTA) at (<https://kosmic.kfintech.com/karisma/buybackofferv2.aspx>) or obtain a duplicate copy of the same by writing to the Registrar to the Buyback or by providing their application in plain paper in writing signed by such shareholder (in case jointly held then signed by all shareholders), stating name, address, number of shares held, Folio No, Client ID number, DP name, DP ID number, number of Equity Shares tendered and other relevant documents. Eligible Shareholder(s) have to ensure that their bid is entered in the Acquisition Window prior to the closure of the Offer. Please note that the Company shall accept Equity Shares from the Eligible Shareholders on the basis of their holding and Buyback Entitlement. Eligible Shareholder(s) who intend to participate in the Buyback using the 'plain paper' option as mentioned in this paragraph are advised to confirm their Buyback Entitlement from the Registrar to the Buyback, before participating in the Buyback.

MANAGER TO THE BUYBACK	REGISTRAR TO THE BUYBACK
<p><b>Motilal Oswal Investment Advisors Limited</b> Motilal Oswal Tower, Rahimtullah Sayani Road, Opposite Parel ST Depot, Prabhadevi, Mumbai- 400 025, Maharashtra, India Tel. No.: +91 22 7193 4380 Email: granulesbuyback2022@motilaloswal.com Investor Grievance E-mail: moiaplredressal@motilaloswal.com Website: www.motilaloswalgroup.com Contact person: Kirti Kanoria/Ritu Sharma SEBI Registration No.: INM000011005 CIN: U67190MH2006PLC160583</p>	<p><b>KFin Technologies Limited</b> (formerly known as "KFin Technologies Private Ltd") Selenium Tower B, Plot 31-32, Financial District, Nanakramguda, Serilingampally, Hyderabad - 500 032 Tel No.: +91 40 6716 2222   Toll free No.: 18003094001 Email: gil.buyback@kfintech.com Website: www.kfintech.com Investor Grievance Email: einward.ris@kfintech.com Contact Person: Mr. Murali Krishna SEBI Registration No.: INR00000221 CIN: U72400TG2017PLC117649</p>

Capitalized terms used but not defined in this Offer Opening Advertisement shall have the meaning assigned to such terms in the Letter of Offer.

For and on behalf of the Board of Directors of **Granules India Limited**  
Sd/-

Date: September 22, 2022  
Place: Hyderabad

Chaitanya Tummala  
Company Secretary and Compliance Officer  
ICSI Membership No.: A29978